

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

O.A No. 50 of 2023

RAMISETTY SURESH KUMAR,
R/o H.No 1-169/1, Behind CPM Office,
Thotamula Village, Gampalagudem Mandal
NTR District, Andhra Pradesh-521403 APPLICANT

-VS-

STATE OF ANDHRA PRADESH
Rep. by its Chief Secretary
Secretariat, Velagapudi, Guntur District
Andhra Pradesh-522503 and 12 others Respondents

REPORT FILED BY THE 2ND RESPONDENT APPCB

Date-4-09-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
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Counsel for 2nd Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original application No. 50 of 2023 (SZ)

Ramisetti Suresh Kumar
Applicant

Versus

State of Andhra Pradesh & Others
Respondent

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Place: Vijayawada
Date: 30.08.2023


Environmental Engineer
APPCB, Regional Office, Vijayawada

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai orders dt. 09.05.2023 & 02.08.2023 in O.A. No. 50 of 2023 (SZ) filed by Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh.

It is to submit that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed a case before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai in Original Application (O.A.) No. 50 of 2023(SZ) on extraction of soil and pollution caused due to brick kilns.

In this regard, it is to submit that the Regional Office(RO), A.P. Pollution Control Board (APPCB), Vijayawada has received a complaint from Smt. Ramiseti Pushpavathi, R/o. Thotamula (V), Gampalagudem (M), NTR District through Spandana Portal on 25.07.2022 regarding operation of brick kilns by Sri Battula Anjaiah. The RO: Vijayawada, APPCB in letter dt. 28.07.2022 requested the Tahasildar, Gampalagudem Mandal to take action against the brick kiln, as per G.O.Ms. No.80, dt .22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. of A.P., as per the delegation of powers. Copy of the letter is herewith enclosed as **Annexure-I**.

Again, complaints were filed by Smt. Ramiseti Pushpavathi and Sri Ramiseti Suresh Kumar through Spandana Portal, which were forwarded by the District Administration to the Board with a direction to take necessary action against the brick kilns operating at R.S.No.469 & 463/3, Vinagadapa (V), Gampalagudem (M), NTR District.

The officials of the RO: Vijayawada, APPCB attended the complaints on 13.01.2023 and conducted Ambient Air Quality Monitoring (AAQM) at the complainant's agricultural land in presence of the VRO and Panchayat Secretary of Vinagadapa Village and Sri Ramiseti Suresh Kumar. The Particulate Matter (PM₁₀) value is recorded as 170.0 µg/m³ (standard 100 µg/m³). The RO: Vijayawada, APPCB addressed a letter on 24.01.2023 to the Collector and District Magistrate, NTR District, duly submitting the inspection report and requested to issue necessary directions to the Tahasildar, Gampalagudem Mandal to initiate necessary action for redressal of the complaint. Copy of the letter is herewith enclosed as **Annexure-II**.

Further, the RO: Vijayawada, APPCB addressed a letter to the Tahasildar, Gampalagudem Mandal on 20.02.2023 duly informing the inspection of the Board officials and Ambient Air Quality Monitoring (AAQM). The Tahasildar, Gampalagudem Mandal is requested to initiate necessary action against the brick kilns operating in the vicinity of agricultural lands belongs to the complainant Smt Ramiseti Pushpavathi,


ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

W/o. R. Rama Rao, D.No.1-169/1, Thotamula(V), Gampalagudem (M), NTR District for safeguarding the Public Health and Environment, as per G.O. Ms. No.80, dt. 22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. A.P. Copy of the letter is herewith enclosed **Annexure -III**.

The Board Officials again inspected the brick kilns on 19.06.2023 and observed the following:

1. The brick Kiln earlier operated at Sy. No.469, Vinagadapa (V), Gampalagudem (M), NTR District adjacent to the complainant's agricultural lands by Sri Battula Anjaiah is removed and no brick kiln activity was observed.
2. The equipment pertaining to manufacturing of bricks are stored in temporary sheds.
3. The other 3 nos. brick kilns existing are also not in operation and finished bricks are existing in the premises.
4. During inspection, Eucalyptus plantation existing in the petitioner's land.
5. The petitioner's father was contacted and he informed that the brick kiln activity was a seasonal activity in their area and it is presently stopped. Further, informed that in case of restart of the brick kilns, he will intimate to the Tahasildar and local authorities.

Sri Battula Anjaiah who has operated brick kilns at Sy. No.469, Vinagadapa(V), Gampalagudem (M), NTR District has submitted a letter dt. 02.07.2023 to the Board stating that he has closed his brick kiln activity in March,2023 and assured that he will not operate brick kilns in the above site in future. Copy of the letter is herewith enclosed as **Annexure-IV**.

This report is submitted for kind consideration. The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.


ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

E.F.S.&T. Department – Brick Kilns – Guidelines in respect of establishment of Brick Kilns in the State – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms.No.80.

Dated:22-04-2010.
Read the following:-

1. From the Advocate General, High Court Buildings, Hyderabad, Letter No.619 of 2010, dated:28-01-2010.
2. Government D.O.Lr.No.579/Env./2010, dated:01-02-2010.
3. From Member Secretary, A.P. Pollution Control Board, Hyderabad, Letter No.76/PCB/CFE/HO/Brick Kilns/2010-55, dated:08-04-2010.
4. From the Advocate General, High Court Buildings, Hyderabad, Letter No.357 of 2010, dated:17-04-2010.
5. From Member Secretary, A.P. Pollution Control Board, Hyderabad, Letter No.76/PCB/CFE/HO/Brick Kilns/2010-114, dated:19-04-2010.

In W.P. No.26243 of 2007 filed by Sri Adapa Narayana Swamy and others questioning the establishment of Bricks Kilns in Survey No.162/7, 162/8 and 162/9 of Kulla village, K. Gangavaram Mandal, East Godavari District, the Court directed the State to evolve guidelines and policy to regularize and monitor the Brick Kilns activities in the state.

2. The issue has been examined in consultation with the Member Secretary, A.P. Pollution Control Board, Hyderabad, and considered that the activity of brick manufacturing is not among the scheduled 66 categories of small scale polluting units as per GOs 1 & 2 of Environment, Forests, Science & Technology Department, dated: 23-01-1995 and their amendments thereof, for which pollution clearance needs to be obtained. Hence, the Pollution Control Board does not issue any clearances to these brick clamps. However, the brick clamp's owner has to obtain an acknowledgement from the General Manager, District Industries Centre (GM,DIC). This acknowledgement serves the purpose of the consent of the Board. As, the activity of brick manufacturing is not one of the scheduled industries in the Air (Prevention & Control of Pollution) Act, 1981, the A.P. Pollution Control Board does not have any direct control over the manufacturers of bricks. The limited control which can be exercised on such industries, is through Tahsildar of concerned area who can take action under section 133 of Cr.P.C in case of violations.

3. The Hon'ble High Court of Andhra Pradesh while disposing Writ Petition No. 12138/2008 & batch cases vide order dated:30-07-2008 observed that "the activity of the brick manufacturing, which is not one of the scheduled industries in the Air (Prevention & Control of Pollution) Act, 1981, and it is not open for the Andhra Pradesh Pollution Control Board to have any direct control over the manufacturers of bricks. The limited control which can be exercised on such industries, is through Tahsildar of the concerned area who can be instructed to take appropriate action and directed the District Collector to initiate action against the brick manufacturers within the stipulated time."

4. In the reference 5th cited, the Member Secretary, A.P. Pollution Control Board, Hyderabad, after interacting with the Industries Department, has furnished revised draft guidelines in the matter.

(P.T.O)

5. The Government, after careful examination of the matter, hereby issue the following guidelines for establishment of Brick Clamps in the State of Andhra Pradesh:

1. An application for establishment of Brick Clamp made to Industries Department shall be accompanied by a no objection / license from the local body (Gram Panchayat, Zilla Parishad, Municipality or Municipal Corporation). It is open to the local body to consider the objections, if any, made to such application before grant of No objection Certificate to the applicant.
2. The edge of the Brick Clamp (batti) shall be at a radial distance of -
 - a. 1 Km from any human habitation, hospitals, educational or any other institutions;
 - b. 100 m as far as practicable, but in no case less than 50 mtrs from the neighbors' agricultural/horticulture lands. The Brick Clamp shall have the accessibility without disturbing the surrounding crops;
 - c. 100 mtrs from flood banks of river;
 - d. 200 mtrs from the National Highways/State Highways / Expressways / Ring Roads; and
 - e. 25 m from the village roads.
3. The General Managers, District Industries Centres shall issue acknowledgements to those Units which are complying with above guidelines duly stipulating the above mentioned guidelines as conditions.
4. Mitigative measures to control pollution;
 - a. To minimize generation of fugitive emissions due to movement of vehicles, the passage around the brick clamps within the premises should be paved with broken bricks;
 - b. Ash produced everyday shall be transported to a disposal site or reused in brick making to reduce fugitive emissions;
 - c. The brick clamp (Batti) shall be located / operated in such a way that it shall not affect the agricultural activity in the vicinity; and
5. The Revenue Authorities viz. Collector and District Magistrate / R.D.O. / Tahasildar shall continue to take action against defaulting units under the provisions of Cr.P Code as upheld by the Hon'ble High Court in the W.P.No.12138 /2008 and batch cases.
6. The District Collector of the concerned District shall monitor implementation of the guidelines.
7. The G.O. is available on the Internet and can be accessed at the address "<http://www.ap.gov.in/goir>".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

JANAKI R.KONDAPI,
SPECIAL CHIEF SECRETARY TO GOVERNMENT.

To
✓ The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
All the District Collectors in the State.
The Commissioner of Industries, Andhra Pradesh, Hyderabad.
The Industries and Commerce Department.
SF/SC

// FORWARDED :: BY ORDER //

P. Hanumanthrao
SECTION OFFICER.



NDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 8.
 Ph.No. : 2543542.

Lr.No.D-5/PCB/RO-VJA/2023-1222

Date.24.01.2023.

To

The District Collector & Magistrate,
 Vijayawada,
 NTR District.

Sir,

Sub: APPCB – RO – VJA – Complaint filed by Smt. Ramiseti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Peda Komira, NTR District -Against operation of Brick units at Vinagadapa Village is causing smoke & dust nuisance to the surroundings – Inspection Report submitted for taking necessary action – Reg.

- Ref:** 1. Letter. No. Rc. Spandana/231/2022, Dt.07.01.2023 of the Collector & District Magistrate letter received this office on 12.01.2023.
 2. Notice No. R.C.A.17/2023, 12.01.2023 of the Thasildar of Gapalagudem regarding unauthorized operation of brick units at Vinagadapa Village thereby causing air pollution & damage of agricultural fields.
 3. G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.
 4. Inspection conducted by the RO Officials of RO, Vijayawada on 13.01.2023.

It is to inform that this office received a complaint filed by Smt. Ramiseti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Peda Komira, NTR District against operation of Brick units at Vinagadapa Village is causing smoke & dust nuisance to the surroundings. Copy of the complaint is herewith enclosed for necessary action.

Vide reference 2nd cited, the RO, Vijayawada officials contacted Sri. G. Balakrishna Reddy, Tasildar of Gampalagudem had issued notices regarding unauthorized operation of brick units at Vinagadapa Village thereby causing air pollution & damage of agricultural fields. (copy of notice enclosed)

In this regard the officials of A.P. Pollution Control Board, RO, Vijayawada have attended the above complaint matter regarding air pollution caused by the brick units and it's surroundings on 13.01.2023, Sri B. Ramaiah representative of brick unit, Sri. B. B. Venkaiah owner of the brick unit telephonic contacted with Sri B. Jamaiah owner of units (3no's of brick units), Sri V. kanaka Durga Rao, VRO of Vinagadapa (V), Sri. P. Srinivasa Rao, Panchayat Secretary of Vinagadapa (V) and Sri R. Suresh complainant & other brick units works were also accompanied.

During the inspection, the following observations were made:

1. The operation of brick unit's activity was progresses during the Ambient (Pm₁₀) monitoring.
2. The brick units had not obtained requisite permissions from the concerned Departments such as Gram Panchayat, Industries Department etc.,
3. Sri B. Jamalaih brick unit (R.S.No. 469, total area: 10.21 acres), which is located in the adjacent premises to the complainant's agricultural fields (R.S.No. 463/3, 468 and 470, total area : 4.52 acres).
4. The complainant's agricultural fields (Lat.- 16.974314, Long - 80.520320) is surrounded by East – Kottapalli road, West – Katleru vagu (water body) at the distance of 114 meters & North sides – Sri B. Jamalaih brick unit (R.S.No. 469, total area: 10.21 acres), South – Agricultural lands of U. Srinivasa Rao.
5. Sri B. Ramaiah representative of brick unit (2.0 Acre) is adjacent to the Katleru Vagu (water body). They stated that 250 tonnes of earth soil, 15 tonnes of wood, 10 tonnes of rice husk and 1.5 KL water are being used for manufacturing of 1 lakh (100,00,000) bricks and also informed that soil excavated from Durga devi Cheruvu & other neighbors agricultural fields is being used for making of brick (photographs are enclosed).
6. During the inspection, it was observed that 4 no's of brick units are **storing ash openly** without taking any precautions, measures for controlling fugitives dust emissions.
7. At the time of inspection 4 no's of brick units were identified to the surroundings of complainant's paddy agricultural fields, the unit wise details are given under:

S.No	Name of the brick unit operator/owner	Name of the land owner	Lease period		Distance (aerial) of the complainant's land	Distance of the water body/roads/ NH road & others
			Actual period	Reaming period		
1	B. Anjaiah & B. Jamalaih	L. Adinaryana (10.2 Acres)	5 years	3 years	Closely / adjacent	40 meters to Kottapalli road from the boundary of brick unit.
2	B. Ramaiah B. Jamalaih	Ramabbai garu (2.0 Acres)	10 years	2 years	290 meters	Adjacent to katleru vagu from the boundary of brick unit..
3	B. Jamalaih	B. Jamalaih (1.0 Acre)	---	---	230 meters	Adjacent to Kottapalli road from the boundary of brick unit..
4	B. Venkaiah	N. Yuganda Sundari (2.0 Acres)	3 years	1 year	187 meters	Adjacent to Kottapalli road from the boundary of brick unit..

8. Ambient Air Quality (PM₁₀) Monitoring was conducted at complainant's agricultural lands (4.52 acres) Vingadapa (V), Gamplaguem (M), NTR District. The measured value of PM₁₀ is **170 µg/m³** which exceeded the National Ambient Air Quality Standard of 100 µg/m³.

9. Concerned officials of local body and Tahasildar of the concerned Mandal are the competent authorities to execute the provisions of G.O. under 133 CrPC for removal of nuisance being caused to the public.

In view of the above, it is to submit that as per the results Ambient Air Quality monitoring conducted by this office, it is inferred that the measured value of PM₁₀ is 170 µg/m³ has exceeded stipulated National Ambient Air Quality standard: 100 µg/m³ which indicates that the ambient Air Quality in the surroundings of the Vinagadapa (V), where brick kilns are located is polluted which requires relocation of Brick Kilns or stringent Air pollution control measures should be taken-up for safe guarding the public health & environment. Further, it is submitted that the Tahasildar, Gamplagudem (M) is the competent authority to take necessary action as per G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.

Therefore, it is requested the District Collector & Magistrate, NTR District to issue necessary directions to the Tahasildar, Gampalagudem (M), to initiate necessary action for redressal of the complainant matter.

This is submitted for kind information.

Yours faithfully,


ENVIRONMENTAL ENGINEER
Sd/- 24/01/2023

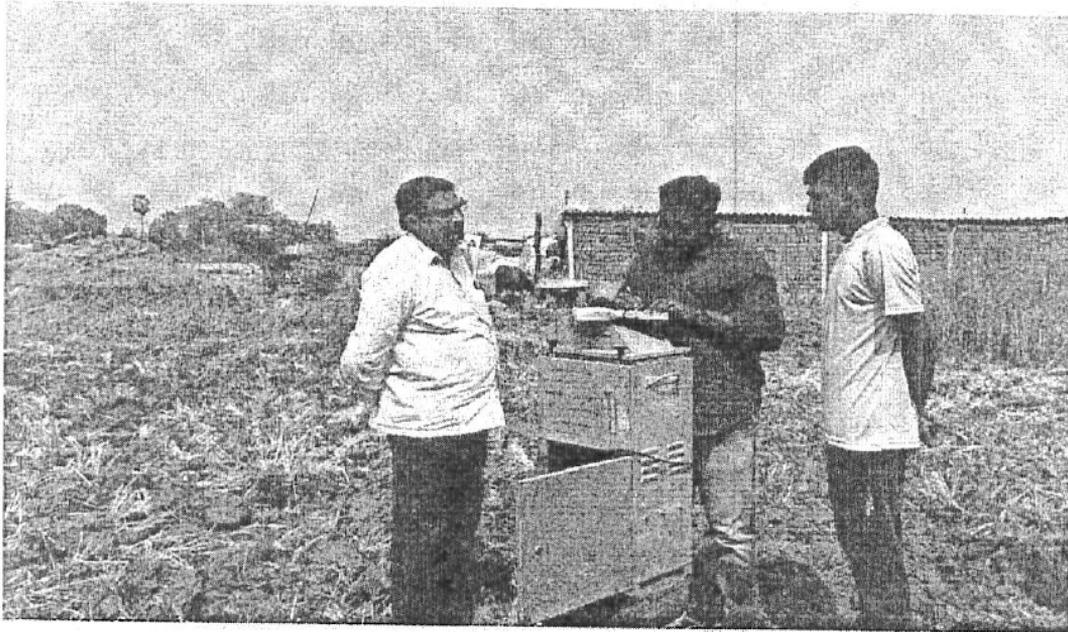
Copy submitted to:

1. The Asst. Director, Mining & Geology Department, LIC Colony, Vijayawada for information.
2. The Asst. Executive Engineer, Water Resource Department, Tiruvuru, NTR District for information.
3. The Madal Parishad Development Officer (MPDO), Gamplagudem, NTR District for information.
4. Smt. Ramisetti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedda Komira, NTR District for information.

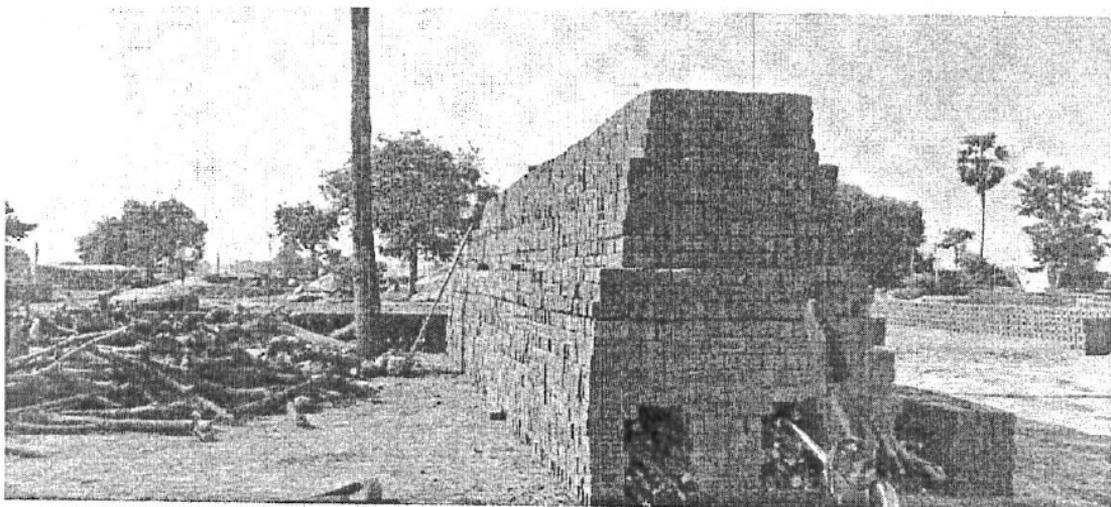
A.P. Pollution Control Board, RO, Vijayawada have attended the above complaint matter regarding air pollution caused by the brick units and it's surroundings on 13.01.2023

Ambient Air Quality Monitoring conducted at complainant's Agricultural fields

In-presences of Sri V. kanaka Durga Rao, VRO of Vinagadapa (V) & R. Madhu complainant.



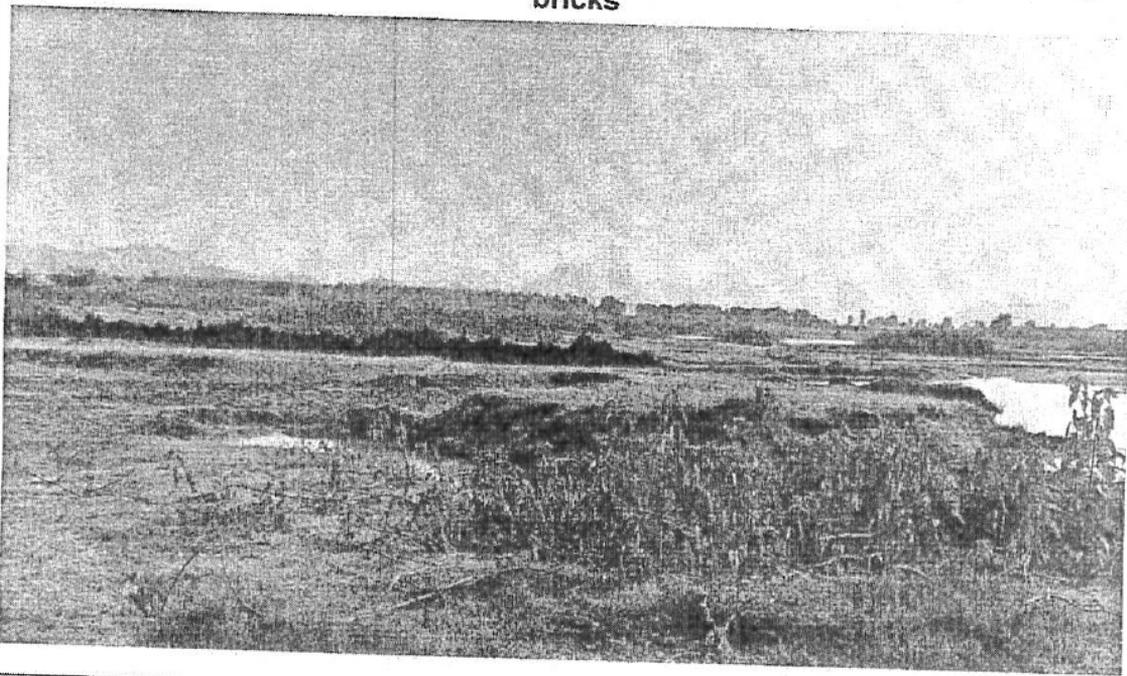
Brik unit (2.0 acres) at Vinagadapa Village



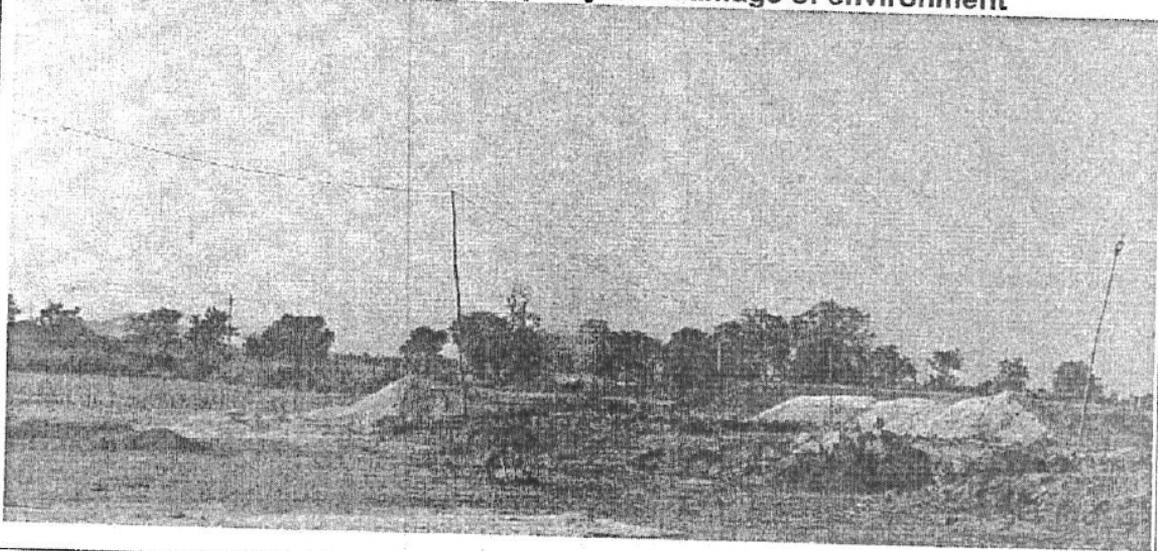
Agricultural fields soil used for manufacturing bricks



Unauthorized digging of Dura Devi Cheruvu – soil used for manufacturing bricks



Ash & Rice husk stored openly and damage of environment





**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada – 8.

Ph.No. : 0866-2543542

ANALYSIS REPORT OF AMBIENT AIR QUALITY MONITORING

Report No. : Y2301A01

Point of sample collections : At Complainant's Agricultural lands (4.52 Acres) R.S.No. 460/3, 468 & 470, Vingadapa (V), Gamplaguem (M), NTR District, which is located adjacent to the Brick unit of Sri B. Jamalalah (R.S.No:469).

Date / Time of monitoring : 13.01.2023, 12.10 PM to 03:20 PM.

Sampling done by : Analyst, APPCB, RO, Vijayawada.

In the presence of : Sri V. Kanaka Durga Rao, V.R.O. of Vinagadapa (V), Sri. P. Srinivasa Rao, Panchayat Secretary of Vinagadapa (V) and Sri R. Suresh complainant & other Brick unit workers were also accompanied.

Date of Report : 24.01.2023

Analysis results :

S.No	Parameter	Value	Standard
1	PM ₁₀ (Particulate matter size less than 10 µm)	170 µg/m ³	100 µg/m ³

Note :

- The operation of brick unit's activity was progressing during the Ambient (PM₁₀) monitoring.
- During the inspection, it was observed that 4 no's of brick units are storing ash openly without taking any pollution precautionary measures for controlling fugitives dust emissions.

S. Sathya
Analyst 24/01/23

[Signature]
ENVIRONMENTAL ENGINEER
24/01/2023



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.

Annexure - III

Ph.No: 0866-2543542

Lr.No.Spandana/PCB/RO-VJA/2023-1354

Date.20.02.2023

To

The Tahasildar
Gampalagudem,
NTR District.

Sir,

Sub: APPCB-RO-VJA- Complaint filed by Smt Ramisetti Pushpavathi, W/o. R. Rama Rao, R/o. D.No.1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedda Komira, NTR District against operation of Brick units at Vinagadapa Village for causing smoke and dust nuisance to the surroundings - Certain information furnished to take requisite action against the defaulting brick kiln owners, as per the delegated powers enunciated in G.O. Ms.No.80, Dated.22.04.2010 for safeguarding Public Health and Environment - Reg.

- Ref:
1. Letter. No. Rc. Spandana/231/2022, Dt.07.01.2023, O/o. the Collector & District Magistrate, NTR District received in this office on 12.01.2023 through Spandana programme.
 2. G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.
 3. Inspection conducted by the officials of RO, Vijayawada on 13.01.2023.
 4. T.O. Lr.No.D-5/PCB/RO-VJA/2023-1222, Dt.24.01.2023, Report submitted to the Collector & District Magistrate, NTR District (Copy enclosed).
 5. Rc.No.17/2023, Dated.01.02.2023, letter received from Tahasildar, Gampalagudem, NTR District (Copy enclosed).

Vide reference cited above, it is informed that this office is in receipt of the letter from the Tahasildar, Gampalagudem, NTR District on 16.02.2023 requesting this office to take necessary action against the illegally operating Brick kilns located in Vinagadapa (V), Gampalagudem (M), NTR District, in the interest of safeguarding the Public Health and Environment.

In this regard, it is to inform that based upon the instructions received from the Collector & District Magistrate, NTR District during the Spandana programme held on 02.01.2023 and as per the communication received from O/o. the Collector & District Magistrate, NTR District, the officials of APPCB RO, Vijayawada attended the complaint matter and also conducted AAQM on 13.01.2023. As per the monitoring report, the levels of Particulate Matter (PM₁₀) are exceeding 170 µg/m³ the stipulated standard of 100 µg/m³ prescribed by the APPCB / CPCB, which indicates that the surrounding Environment is getting polluted due to the emissions generating from the nearby Brick kiln activity. Copy of the AAQM report is herewith enclosed for perusal.

Subsequently, this office submitted a report to the Collector & District Magistrate, NTR District on the above said Air polluting brick kilns located in the surroundings of Vinagadapa(V), Gampalagudem (M), NTR District on 24.01.2023 with a request to issue necessary directions to the competent authority to initiate necessary action for redressal of the complaint matter, as per the delegated powers defined in the G.O. Ms.No.80, Dt.22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department. Copy of the report is herewith furnished for perusal.

Therefore, it is requested the Tahasildar, Gampalagudem, NTR District to initiate necessary action against the defaulting Brick kilns surrounding the agricultural land belongs to the complainant, Smt Ramiseti Pushpavathi, W/o. R. Rama Rao, R/o. D.No.1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedda Komira, NTR District of Vinagadapa (V), Gampalagudem (M), NTR District for safeguarding the Public Health and Environment, as per G.O. Ms.No.80, Dt.22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department and action taken in this regard may be communicated to this office for office record purpose.

Enlc:A/a.


ENVIRONMENTAL ENGINEER
20/02/2023

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.

Date: 02/07/2023.
Vijayawada.

TO
The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Vijayawada.



Respected Sir,

నేను తనా బయల తయారు లో వసులయి అనగదప గ్రామం
నంపలగడి (మం), యస్.టి.ఆర్ జిల్లా, కాప్రల్లపేట, మా తా నా గ్రామం
అనగదప రెవెన్యూ ఏరియా లె.నం: 469 వాగుల 10.24 హెక్టార్ల గల భూములు
గాను కంపెనీలలో వుత్తరాలలో ఉత్తర ప్రదేశ్ తయారు చొనుకొని, చీనన
కాన సాగిస్తున్నాను. ఇలా దీనిగా తయారు సురక్షితమైన లో తయారు
తన వాత వుత్తరాలలో కేంద్ర లో అయితే తయారు నిలిపివేసి, వేరు
భాగ చొనుకొని చెప్పి మమ్మల్ని క బట్టి చొనుకొని తయారు సాధ్యం
చెప్పి మమ్మల్ని 2023 వయల తయారు చొనుకొని, ముందు తయారు
యన వేరుకొని భాగ చొనుకొని చెప్పి. M.R.O గా తయారు తయారు
తయారు-తయారు కలిగింది. తయారు తయారు తయారు తయారు
బయటి తయారు కలిగింది. తయారు తయారు తయారు తయారు
తయారు, తయారు తయారు తయారు తయారు తయారు తయారు
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AEF
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[Signature]

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బయల తయారు.
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Photographs of inspection conducted on 19.06.2023.



Complainant's land



No brick kiln activity adjacent to the complainant's agricultural land (Sy.No.469).



Machinery placed in temporary shed



No brick kiln activity adjacent to the complainant's agricultural land (Sy.No.469).



No brick kiln activity.